## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(CAA)-146(PB)/2017

IN THE MATTER OF:

M/s Richemont India Pvt. Ltd.

.... APPLICANT / PETITIONER

And

M/s RLG Retail Pvt. Ltd.

RESPONDENT

SECTION:

**Under Section 230-232** 

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

Mr. Harshit Aggarwal, Advocate

For the RESPONDENT

ORDER

:-

On behalf of the learned Counsel for the petitioner, a request has been made for passover, which cannot be accepted as one of us [Mr. R. Varadharajan, Member (Judicial)] has single Bench hearing as well. Therefore, the matter is adjourned to 17th October, 2017.

(CHIEF JUSTICE M.M.KUMAR)

Sd1-

(R. VARADHARAJAN)

MEMBER(JUDICIAL)

19.09.2017 V. Sethi